

ITEM NO.29

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2184/2022

(Arising out of impugned final judgment and order dated 03-05-2021 in WPCRL No. 6/2021 passed by the High Court Of Manipur At Imphal)

UNION OF INDIA

Petitioner(s)

VERSUS

NANDITA HAKSAR &amp; ORS.

Respondent(s)

( IA No.33788/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.33789/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 25-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE ABHAY S. OKAFor Petitioner(s) Mr. Tushar Mehta, Ld. SG  
Mr. K.M.Nataraj, Ld Asg.  
Ms. Swati Ghildiyal, Adv.  
Mr. Shailesh Madiyal, Adv.  
Ms. Kanu Agrawal, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We are informed by Mr. Tushar Mehta, learned Solicitor General appearing for the Union of India, on the basis of instructions that, the concerned persons are now not traceable. In that case, the writ petitioner(s) will have to take the responsibility of producing them before the concerned authority.

Issue notice, returnable on 06.05.2022.

In the meantime, the operation of the impugned judgment shall remain stayed, provided the same has not been acted upon so far by the concerned authority.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
COURT MASTER (NSH)